

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**Appeal No. 210/2017**

**IN THE MATTER OF:**

**Indira International Hotel Resorts Pvt. Ltd. .... APPLICANT / PETITIONER**  
**Vs**  
**Registrar of Companies .... RESPONDENT**

**SECTION:**  
**Under Section 252**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**For the ROC/RD (NR) Delhi:-**  
**For the Respondent(s):-**

**Mr. Manish Raj, company prosecutor**  
**Ms. Easha Kadian, Advocate for**  
**Income Tax Dept.**

**ORDER**

The Registrar of Companies has already filed its report and a copy thereof has been handed over to the learned counsel for the appellant.

Observation, of the Income Tax Department may be filed within two weeks with a copy in advance to the learned counsel for the appellant. It shall be treated as last opportunity.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for further consideration on 22.02.2018.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**